

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. IA/460/2022 IA/465/2022 IA/466/2022
IA/2363/2022 C.P. (IB)/2556(MB)2019

IN THE MATTER OF

Raksha Bullion

... Petitioner

Vs

Royal Refinery Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA No.460, 465 &

466 of 2022:

Adv. Hussain Dholkawala (VC)

For the Applicant:

Adv. Nausher Kohli (VC)

For the Liquidator in IA 2363/2022: Adv. Rushikesh Dusane (VC)

ORDER

Adv. Rushikesh Dusane appearing on behalf of the Respondent/RP prays for a short adjournment to file reply to the present IA. Allowed as prayed for. Let the reply be filed before the next date by serving an advance copy to the Counsel opposite. Adjourned to **13.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //